

- (c) the details of the outstanding dues by private operators to BSNL as on date; and
 (d) the steps taken by Government to recover the outstanding dues?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) No, Sir. The outstanding amount of Private Telephone Operators payable to BSNL have not been increasing but have been decreasing from year to year. Comparative figures of the outstanding dues for the last three financial years are given as follows:—

(Amount in Rs. crores)

2006-07	2007-08	2008-09
1908.24	1905.33	1373.19

Most of the Private Telephone Operators are paying the current bills in time except in case of disputes.

(c) Service wise outstanding of Private Operators due to BSNL as on 31.05.09 is as follows:—

(i) Basic Service	Rs. 668.86 crore
(ii) Cellular Service	Rs. 239.94 crore
(iii) NLD Service	Rs. 185.33 crore
(iv) ILD Service	Rs. 251.81 crore
TOTAL:	Rs. 1,345.94 crore

- (d) Following steps have been taken by BSNL to recover the outstanding dues:—
- A mechanism has been put in place to constantly review the outstanding dues of private operators at Circle and Corporate Office level.
 - The Corporate Office BSNL has been regularly asking the Circle Heads to pursue the Private Operators for making payment due to BSNL in time.
 - Instructions have also been issued to Circles to proceed against defaulting Private Operators as per provision of Interconnect Agreement.
 - Bank Guarantees have been obtained from all Private Operators to securities BSNL revenues. There is a provision in the Interconnect Agreement to recover the dues from Bank Guarantee in case of default in payment.

Mobile towers

†2897. SHRI BRIJ BHUSHAN TIWARI:
 SHRI BHAGWATI SINGH:
 SHRI JANESHWAR MISHRA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that the private companies are also operating in Telecommunication sector and erect their own mobile towers on the roof top of private houses and also lay down their own under ground cables;

(b) if so, whether Government has entered into any agreement with these private companies;

(c) if so, whether these companies have taken permission from various departments for erecting towers on roof tops and paid any compensation to the Central and State Governments for laying underground cables;

(d) if so, when and the amount paid thereto; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Yes, Sir.

(b) Government has issued Cellular Mobile Telephone Services (CMTS) and Unified Access Service (UAS) Licenses for providing telecom services which are governed as per license conditions.

(c) and (d) Yes, Sir.

For laying of underground cables the Companies (operators) pay compensation to respective road authorities of State/Central Government at the applicable rates.

(e) Does not arise in view of (a) to (d) above.

Spectrum entitlement

2898. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that some telecom operators are having spectrum more than their entitlements;

(b) if so, the facts thereof;

(c) whether any investigations have been held in this regard;

(d) if not, the reasons therefor; and

(e) the penal action likely to be taken for holding spectrum above the licence agreement of the operators and the officials of DOT responsible for allotting excess spectrum of the operators beyond their licence conditions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) No, Sir. Initial/Start up spectrum is allotted as per the licence conditions. Additional spectrum has been allotted as per the conditions of the licence and guidelines/orders/criteria as applicable at the time of such allotment.

(c) to (e) Do not arise in view of (a) and (b) above.